The Punjab Registration Validating Act, 1955

Act 5 of 1955

Keyword(s):
Registration, Sub-Registrar, Registration of Documents, Indian Registration Act, Validation Act

THE PUNJAB REGISTRATION VALIDATING ACT, 1955

PUNJAB ACT NO. 5 OF 1955

[Received the assent of the Governor of Punjab on the 29th April, 1955 and was first published in the Punjab Government Gazette of the 3rd May 1955.]

An Act to validate certain registrations and matters appurtenant thereto.

Be it enacted by the Legislature of the State of Punjab in the Sixth Year of the Republic of India as follows:

1. (1) This Act may be called the Punjab Registration Validating Act, 1955.

(2) It shall come into force atonce.

2. All Acts performed by the registering officer purporting to act as the sub-Registrar of Muktsar sub-district of the district of Ferozepur in the State of Punjab during the first ten days of June 1953 shall be deemed to have been validly performed as if the aforesaid person had been duly appointed as Sub-Registrar under the Indian Registration Act, 1908 (Act XVL of 1908), for the purposes of the performance of such acts.

\(^1\)For Statement Objects and Reasons, see Punjab Government Gazette (Extraordinary), 1955, page 160

Short title and commencement.

Validation of acts of registering officer purporting to act as Sub-Registrar.